

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI**

**O.A. No. 723/2024**

**IN THE MATTER OF:**

News Item titled “खनन माफिया ने खोखला कर दिया इंदौरा”  
appearing in divyahimachal.com dated 13.05.2024.

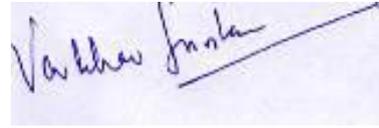
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	Technology), Govt. of H.P.	
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Dated: 02.01.2026  
Place: Dharamshala

Respondent No. 1



Through Counsel

BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI

O.A. No. 723/2024

IN THE MATTER OF:

News Item titled "खनन माफिया ने खोखला कर दिया इंदौरा"  
appearing in divyahimachal.com dated 13.05.2024.

ADDITIONAL RESPONSE BY WAY OF  
AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 1 i.e. HP STATE  
POLLUTION CONTROL BOARD IN  
COMPLIANCE TO HON'BLE NGT'S  
ORDER DATED 06.10.2025.

MAY IT PLEASE YOUR LORDSHIPS:-

I, Varun Gupta son of Sh. Suman Gupta,  
aged 40 years, presently working as Regional Officer,  
H.P. State Pollution Control Board, Dharamshala (duly  
authorized to file this affidavit), do hereby solemnly  
declare and affirm on oath as under: -

- 1 That the instant original application has been registered by this Hon'ble Tribunal *suo-motu* on the basis of afore-cited news item appearing in divyahimachal.com dated 13.05.2024. The news item alleges illegal mining being done in Kangra district of Himachal Pradesh, by mining mafias on the government lands etc.

ATTESTED

  
Oath Commissioner  
DHARAMSHALA



Asstt. Environmental Engineer  
HP State Pollution Control Board  
Him Parivesh Bhawan, Dari  
Dharamshala, Distt. Kangra (H.P.)

2. That vide order dated 06.10.2025, this Hon'ble Tribunal had directed the Respondent No. 1 i.e. HP State Pollution Control Board hereinafter referred as **"State Board"** in short to file response with respect to following points:-

*".....4. Additional responses may be filed by respondents no. 1 and 4 giving requisite details in tabular format regarding grant of EC and CTE/CTO to each of the stone crushers and mining lease holders and also with respect to each of the remedial measures for prevention of illegal mining enlisted in Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 including FIRs registered against persons indulging in illegal mining in accordance with law laid down by Hon'ble Supreme Court in State (NCT of Delhi) vs. Sanjay (2014) 9 SCC 772 and further action taken against them in accordance with directions given by this Tribunal vide order dated 26.02.2021 passed in OA No.360/2015 titled as National Green Tribunal Bar Association vs. Virender Singh (State of Gujarat)...."*

3. That in compliance to aforesaid directions, it is submitted that there are total 28 numbers of Stone Crushers established in the concerned areas of District

*Varam Gupta*

Asstt. Environmental Engineer  
HP State Pollution Control Board  
Him Parivesh Bhawan, Dari  
Dharamshala, Distt. Kangra (H.P.)

Kangra, H.P. One number of stone crusher is closed at

site. A detailed status of Environmental Clearance, CTE/CTO/RCTO and mining permissions of 27 stone crushers is annexed in tabular form as **Annexure R-1/1**).

4. That as regard to the issue of illegal mining, it is submitted that in the State of Himachal Pradesh, mining activities are regulated under the Mines and Minerals (Development and Regulation) Act, 1957 along with rules framed thereunder, namely H.P. Minor Mineral (Concession) and Mineral (Preservation of Illegal Mining Transportation and Storage) Rules, 2015. Moreover, under section 26(2) read with Section 21(4) of the aforesaid Act, a Notification dated 01.12.2021 has been issued by the Department of Industries, Govt. of H.P. wherein, officers of various department such as Police, Forest, Industries Department including authorities of General administration have been authorized under the aforesaid Act, to take cognizance/check illegal mining in the State. Further, the Industries Department, Govt. of H.P. vide another Notification dated 01.12.2021 has authorized 25 numbers of authorities of various Department to make complaint in writing in the Court of competent jurisdiction regarding illegal mining/transportation of minerals. (Copies of

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Dharamshala, Distt. Kangra (H.P.)

Notifications dated 01.12.2021 are annexed as **Annexure R-1/2**).

Further, in compliance to the directions of this Hon'ble Tribunal in OA No. 360/2015, the State Govt. had issued a Notification No. STE-E(5)-2/2021 dated 18.08.2022 for assessment and recovery of compensation for damage done to the environment and ecology due to illegal mining activities. As per said Notification, overall responsibility to check illegal mining, punish the offender, to draw plans for prevention of illegal mining and take further steps vest with the District Administration. A Committee under Sub-Divisional Magistrate shall ascertain the identity of illegal miners and amount of damage caused to the environment with the assistance of Mining officers, Police, PWD and Forest Department etc. The District Administration Committee may also take assistance of any other department/officer/authority at district level as deemed fit. (Copy of notification dated 18.08.2022 is annexed as **Annexure R-1/3**).

**ATTESTED**  
Oath Commissioner  
DHARAMSHALA

5. That in addition to above, it is relevant to mention here that the State Board is regularly monitoring the aforesaid stone crusher(s) to ensure compliance of environmental norms and in case of any violation(s) on the part of unit, regulatory actions under the various environmental laws i.e. Water (Prevention and Control

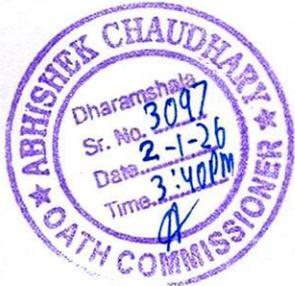
*Vasun Gupta*  
Asstt. Environmental Engineer  
HP State Pollution Control Board  
Him Parivesh Bhawan, Dari  
Dharamshala, Distt. Kangra (H.P.)

of Pollution Act, 1974) & Air (Prevention and Control of Pollution) Act, 1981 and Environment Protection Act, 1986 are taken, from time to time.

- 6. That this affidavit, placing on record the detailed status report of stone crushers (**Annexure R-1/1**) on behalf of the State Board, may kindly be taken on record.

No. 3097 Date 2-1-26 Time 3:40 PM  
 DEPONENT is identified by Sh./Smt. Sanjeev Kumar Clerk at H.P.S.P.C.B.  
 Signature of the Identification [Signature]  
 Oath Commissioner

[Signature]  
**DEPONENT**  
 Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)



**VERIFICATION:-**

I, Varun Gupta, the deponent named hereinabove, do hereby solemnly affirm and state that the contents of this affidavit are true and correct to the best of my knowledge. The contents of 1-6 of the affidavit are correct and derived from the official record. No part of it is false and nothing material has been concealed therefrom.

Verified at Dharamshala on this 02<sup>nd</sup> day of January, 2026.

**ATTESTED**  
[Signature]  
 Oath Commissioner  
 DHARAMSHALA

Certified that this affidavit has been read over and explained in vernacular/English to Hindi to Sh./Smt. Varun Gupta age 40 S/o Sanjeev Kumar H.P.S.P.C.B. deponent who seemed to have perfectly understood the same at the time of making thereof

[Signature]  
 Oath Commissioner

[Signature]  
**DEPONENT**

Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

Certified That The Above Was declared as oath/ affirmation before me as [Signature]  
 This Date 2-1 of 2026  
 By Sh./Smt. Varun Gupta age 40 Deputy Regional Officer H.P.S.P.C.B.  
 Deponent who was personally known to identified by Sh. Sanjeev Kumar Clerk H.P.S.P.C.B. who is personally known to me.

[Signature]  
 Oath Commissioner

## ANNEXURE R-1/1

## Status report of Stone Crusher units in respect to OA No. 723 of 2024

S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF &CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
1.	Shivam Stone Crusher Village & PO BariKhad Tehsil Indora Distt Kangra H.P.	2978-82 dated 01.07.2000 Valid up to 24.11.1999	6258-62 dated 26.09.2001 valid up to 31.03.2002	RCTO is valid upto 17.07.2026 & CTE expansion application is under process.	Issued vide letter no. 2911 dated 18.07.2024 valid up to 17.07.2026.	At Khasra no. 5,521, 523 & 530 measuring 04-11-18 hect. (Pvt. Land/River bed) executed on 07.03.2022 valid up to 06.03.2027 (05 years)	Granted by SEIAA letter No. 401 dated 06.04.2016 valid up to 05.04.2023 & further extended vide letter no. 932-939 dated 15.02.2023 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 7562 dated 26.11.2021 valid up to 05 years from the execution of mining lease deed.	Consent granted for one stone crusher along with one mining lease
2.	Diamond Enterprises (Stone Crusher Village Barikhad P.O. Lodhwan Tehsil Nurpur Distt. Kangra, H.P.	8930-34 dated 28.01.1999 valid up to 27.01.2000	2377-81 dated 16.06.2000 valid up to 31.03.2001	RCTO is valid upto 31.03.2026	Issued vide letter no. 9370 dated 11.12.2025 valid up to 10.12.2027	At Khasra no 1600/617 measuring 08-55-55 hect. (Pvt. Land/River bed) executed on 04.08.2023 valid up to 03.08.2028 (05 years)	Granted by SEIAA letter No. J-11015/09/2011.IA(M) dated 27.11.2015 & further extended vide letter no. 1195-1202 dated 17.04.2023 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 3664 dated 14.07.2022 valid up to 05 years from the execution of mining lease deed.	Consent granted for one stone crusher along with one mining lease
3.	Ankur Stone Crusher Village Pail PO Lodhwan Tehsil Nurpur Distt Kangra HP	7330-34 dated 13.01.1998 valid up to 12.01.1999	4293-97, dated: 13/08/2001 valid up to 31/03/2002	RCTO is valid upto 31.03.2026 & CTE expansion application	Issued vide letter no. 9310 dated 10.12.2025 valid up to 22.09.2027.	At Khasra No. 724 measuring 04-04-67 hect. (Pvt. Land/Terrace deposit)	Granted by SEIAA vide No. HPSEIAA/2022/993 on dated 19.05.2023 for kh. No. 724 & HPSEIAA/2023/1107 on	Mining plan issued vide letter no. 2447 date 04.06.2022 valid up to 05 years from the	Consent granted for one stone crusher along with

  
 Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF &CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
				for additional mining lease is under process.		executed on 12.09.2023 valid up to 11.09.2028 (05 years) & Khasra No. 1896/1411/1 (old Kh. No. 1411/1) measuring 04-15-02 hect. (Govt. Land/River bed) executed on 23.09.2022 valid up to 22.09.2027 (05 years)	dated 21.10.2024 for kh. No. 1896/1411/1 valid up to 05 year or validity of mining plan whichever is earlier &	execution of mining lease deed.	one mining lease. CTE expansion application for additional mining lease is under process.
4.	SCS Stone Crusher Gramin Udyog Village Barikhad P.O. Lodhwan Tehsil Nurpur Distt Kangra HP	3302-06 dated 28.02.2007	---	RCTO is valid upto 31.03.2026	Issued vide letter no. 10378 dated 06.12.2023 valid up to 05.12.2025, further renewal of PMT is under process.	At Khasra No. 1549/585, 1550/585, 586, 587 & 600 measuring 01-84-94 Hect. (Pvt. Land/Terrace deposit) executed on 04.08.2023 valid up to 03.08.2028 (05 years)	Granted by SEIAA vide file no. HPSEIAA/2022-1037 dated 18.05.2023 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 5335 dated 31.08.2022 valid up to 30.08.2027 valid up to 05 years from the execution of mining	Consent granted for one stone crusher along with one mining lease.

*Vijay Gupta*  
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 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF &CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
5.	Mankotia Stone Crusher Village Tipri PO Lodhwan Tehsil Nurpur Distt Kangra HP	696-99 dated 28.09.2001 valid up to 27.09.2002	16628-32 dated 02.12.2003 valid up to 31.03.2004	RCTO is valid upto 31.03.2026	Issued vide letter no. 14686 dated 16.03.2024 valid up to 15.03.2026.	At Khasra No. khasra number 977/89 & 90 measuring 01-37-38 Hect. (Pvt. Land/Terrace deposit) executed on 13.03.2024 valid up to 14.03.2029 (05 years)	Granted by SEIAA vide No. HPSEIAA/2023/1122 on date- 14.03.2024 valid up to 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 4712 dated 09.08.2023 valid up to 08.08.2028 valid up to 05 years from the execution of mining	Consent granted for one stone crusher along with one mining lease
6	JV Stone Crusher Village & PO Lodhwan Tehsil Nurpur Distt Kangra Hp	14000-14005 dated 12.07.2006 valid up to 11.07.2007	1742-45 dated 01.02.2007 valid up to 31.03.2007	Last consent was valid till 18.04.2025 & current application for Renewal of Consent to Operate is Under process	Issued vide letter no. 937-39 dated 21.04.2025 valid up to 03.03.2027.	At Khasra No. 1 & 541 measuring 04-25-33 Hect. (Pvt. Land/River bed) executed on 05.03.2022 valid up to 04.03.2027 (05 years)	Granted by vide No. HPSEIAA/2013/203 on date- 19.04.2016 (capacity- 143620 TPA) further extended vide letter no. 972-979 dated 15.02.2023 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 7347 dated 18.11.2021 valid up to 05 years from the execution of mining lease deed	Consent expired & notice issued vide letter no. 5537-41 dated 09.10.2025 for compliance.
7	Om Stone Crushers Village Tipri PO Lodhwan Tehsil Nurpur Distt Kangra HP	9535-39 dated 17/02/1997 valid up to 16/02/1998	881-85, dated: 04/05/1998 valid up to 31/03/1999	RCTO is valid upto 04.03.2026	Issued vide letter no. 9689 dated 15.01.2025 valid up to 04.03.2026.	At Khasra No. 350, 351 & 352 measuring 04-05-88 Hect. (Pvt. Land/River bed) executed on 29.10.2019 valid	Granted by MOEF vide letter no. 9046 dated 05.03.2019 valid up to 04.03.2026.	Mining plan issued vide letter no. 6398 dated 21.10.2024 valid up to 28.10.2029 valid up to 05 years from the	Consent granted for one stone crusher along with one

*Vasun Gupta*  
 Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF & CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
						up to 28.10.2026 (07 years)		execution of mining lease deed	mining lease.
8	Gold Mine Stone Crusher Village & P.O. Lodhwan Tehsil Nurpur Distt Kangra HP	4131-35 dated 07.08.2001 valid up to 06.08.2002	11201-05 dated 08.02.2002 valid up to 31.03.2002	Last consent was valid till 18.10.2024 & current application for Renewal of Consent to Operate is Under	Issued vide letter no. 1135 dated 25.04.2025 valid up to 04.04.2027.	At Khasra No. 346/1 measuring 04-88-12 Hect. (Pvt. Land/River bed) executed on 05.04.2022 valid up to 04.04.2027 (05 years)	Granted by SEIAA vide letter no. 3595 dated 08.11.2016 valid up to 07.11.2023 further extended vide file no. HPSEIAA/2013/212 dated 15.01.2025 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 7784 dated 07.10.2016 valid up to 04.04.2027 valid up to 05 years from the execution of mining lease deed i.e. 05.04.2022	Consent expired & notice issued vide letter no. 6814-16 dated 31.12.2025 for compliance.
9	Bhandral Stone Crusher Village Hagwal PO Bhadroya Tehsil-Nurpur Distt Kangra HP	15691-96, dated: 26/11/2005 valid upto 25/11/2006	7723-26, dated: 06/05/2006 valid up to 31/03/2007	RCTO is valid upto 11.07.2026	Issued vide letter no. 2808 dated 12.07.2024 valid up to 11.07.2026.	At Khasra No. 156/1 and 156/2 (old Khasra no. 156) measuring 03-71-27 Hect. (Pvt. Land/River bed) executed on 06.03.2024 valid up to 05.03.2029 (05 years) & 505,1816/506, 1831/1692/512, 518, 1833/1694/519 & 1823/520	Granted by SEIAA letter No. 2349-2357 dated 13.08.2015 valid up to 12.08.2022 & further extended vide letter no. 602-609 dated 08.08.2022 for 05 year or validity of mining plan whichever is earlier. Granted by SEIAA vide No. HPSEIAA/2021/869 on date- 18/11/2021 valid	Mining plan issued vide letter no. 5115 dated 28.08.2023 valid up to 27.08.2028 valid up to 05 years from the execution of mining lease deed & 3782 dated 18.08.2021 valid up to 17.08.2026 valid up to 05 years	Consent granted for one stone crusher along with two mining leases.

*Vasun Gupta*  
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 Him Parivesh Bhawan, Dari  
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S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF & CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
						measuring 02-03-34 Hect. (Pvt. Land. Terrace Deposit) executed on 05.03.2022 valid up to 04.03.2032 (10 years)	up to 05 year or validity of mining plan whichever is earlier.	from the execution of mining lease deed.	
10	Kunal Stone Crushers Old GT Road Damtal Tehsil Indora Distt Kangra H.P.	9476-80 dated 07.12.1987 valid up to 06.12.1988	2107-11 dated 23.05.1990 valid up to 31.03.1990	RCTO is valid upto 11.07.2026	Issued vide letter no. 4253 dated 08.10.2025 valid up to 07.10.2028.	At Khasra No. 131/1 measuring 01-01-73 Hect. (Pvt. Land/terrace deposit) executed on 19.09.2022 valid up to 18.09.2027 (05 years) & Khasra No. 1386/1, 1227, 1227/1, 1237 & 1235 measuring 04-02-12 Hect. (Pvt. Land/terrace deposit) executed on 31.05.2025 valid up to 30.05.2030 (05 years)	Granted by HP SEIAA/2022-953 dated 11.08.2022 for 05 year or validity of mining plan whichever is earlier & HP SEIAA/2024-1220 dated 07.03.2025 for 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 3967 dated 14.08.2024 valid up to 13.08.2029 & letter no. valid up to 05 years w.e.f. 29.10.2024	Consent granted for one stone crusher along with one mining lease.

  
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S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF & CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
11	Abhi Stone Crushing Co., Old GT Road Damtal Tehsil Indora Distt Kangra HP	Issued vide letter no. 2288-92 dated 30.05.1990 valid up to 29.05.1991	----	RCTO is valid upto 29.01.2026	Issued vide letter no. 14142 dated 11.03.2024 valid up to 29.01.2026.	At Khasra No. 35, 36 & 43 measuring 01-42-01 Hect. (Pvt. Land/Terrace deposit) executed on 30.01.2021 valid up to 29.01.2026 (05 years)	Granted by SEIAA vide file HPSEIAA/2023/1116 dated 01.03.2024 & for 05 year or validity of mining plan whichever is earlier.	Vide letter no. 4289 dated 11.07.2025 valid up to 05 years.	Consent granted for one stone crusher along with one mining lease.
12	Krishna Stone Crusher-GT Road-Damtal PO-Mohtli-Town: Damtal	Issued vide letter no. 2800-4 dated 14.06.1990 valid up to 13.06.1991	---	Last consent was valid till 01.07.2018 & current application for Renewal of Consent to Operate is Under process	Issued vide letter no. 2859 dated 16.07.2024 valid up to 15.07.2026.	Khasra No. 1177 measuring 00-98-53 Hect. (Pvt. Land/terrace deposit) executed on 03.07.2024 valid up to 02.07.2029 (05 years)	EC granted by SEIAA vide file noHPSEIAA/2024/1131, dated 01.03.2024 for validity period of EC 05 years year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 9279 dated 04.11.2023 valid up to 05 years from the execution of mining lease deed	Consent expired & notice issued vide letter no. 6817-19 dated 31.12.2025 for compliance.
13	Mehta Bajri Company Vill Sirat PO Damtal Tehsil Indora Distt Kangra HP	Issued vide letter no. 9276-80 dated 30.01.1996 valid up to 29.01.1997	16075-79 dated 20.11.2003 valid up to 31.03.2004	RCTO is valid upto 23.09.2026	Issued vide letter no. 2261 dated 27.06.2024 valid up to 26.06.2026.	At Khasra No. 1052,1053 & 1054/1 measuring 04-97-08 Hect. (Pvt. Land/terrace deposit) executed on 08.04.2022	EC granted by SEIAA vide letter no 1642-49, dated 24.09.2021 for 05 years or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 3758 dated 29.08.2020 valid up to 05 years from the execution of mining lease	Consent granted for one stone crusher along with one mining

*Vareem Gupta*  
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 HP State Pollution Control Board  
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 Dharamshala, Distt. Kangra (H.P.)

S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF &CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
						valid up to 07.04.2027 (05 years)		deed	lease.
14	Brijesh Stone Crusher Damtal Indora Kangra HP VPO Tehsil Distt Kangra HP	---	Issued vide letter no. 13226-30 dated 08.10.2003 valid up to 31.03.2004	Last consent was valid till 11.06.2024 & current application for Renewal of Consent to Operate is returned.	Issued vide letter no. 1754 dated 13.06.2024 valid up to 12.06.2026.	At Khasra No. 1052,1053 & 1054/1 measuring 04-97-08 Hect. (Pvt. Land/terrace deposit) executed on 08.04.2022 valid up to 07.04.2027 (05 years)	EC granted by SEIAA vide letter no 1642-49, dated 24.09.2021 for 05 years or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 3758 dated 29.08.2020 valid up to 05 years from the execution of mining lease deed	Consent expired & notice issued vide letter no. 5931-32 dated 03.11.2025 for compliance.
15	Happy Stone Crusher Unit-I-Dhangu Road Tehsil Indora Distt Kangra HP Majra Damtal Kangra HP	Issued vide letter no. 937-41 dated 02.05.1990 valid up to 01.05.1991	Issued vide letter no. 937-41 dated 02.05.1990 valid up to 01.05.1991	RCTO is valid upto 31.03.2027	Issued vide letter no. 459 dated 23.04.2024 valid up to 27.04.2026.	At Khasra No. 1444 & 1445 measuring 02-09-82 hect. (Pvt. Land/Terrace deposit) executed on 13.03.2024 valid up to 12.03.2034 (10 years)	EC granted by SEIAA vide file no HPSEIAA/2024/1130, dated 01.03.2024 for validity period of EC 05 years year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 10163 dated 01.12.2023 valid up to 25.11.2026	Consent granted for one stone crusher along with one mining lease.
16	New Randhawa Stone Crusher Dhangu Road Tehsil Indora Distt	5941-45 dated 10.11.1997 valid up to 31.03.1998.	5941-45 dated 10.11.1997 valid up to 31.03.1998 (Concurrence	Last consent was valid till 31.05.2025 & current application	Issued vide letter no. 2771 dated 04.06.2025 valid up to	At Khasra No. 1176/1 measuring 04-08-28 hect. (Pvt. Land/Terrace	EC granted by SEIAA vide letter no. 1070 dated 25.05.2016 validity of 07 further extended vide letter	Mining plan issued vide letter no. 9521 dated 02.01.2023 valid up to 25.11.2026	Consent expired & notice issued vide letter no.

*Vaishu Gupta*  
 Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF &CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
	Kangra H.P.	(Concurrence (CTE & CTO))	(CTE & CTO)	for Renewal of Consent to Operate is Under process	25.11.2026.	deposit) executed on 26.11.2016 valid up to 25.11.2031 (15 years)	1270 dated 01.05.2023 valid up as per approved mining plan.		5722-24 dated 24.10.2025 for compliance.
17	AT Stone Crusher Dhangu Majra Road Damtal Tehsil Indora Distt Kangra HP	Issued vide letter no. 2849-53 dated 17.07.1986 valid up to 16	4136-40 dated 25.07.1987 valid up to 31.03.1988	RCTO is valid upto 12.05.2026.	Issued vide letter no. 961 dated 13.05.2024 valid up to 12.05.2026.	At Khasra No. 1061, 1075 & 1089 measuring 02-70-65 hect. (Pvt. Land/Terrace deposit) executed on 26.04.2022 valid up to 25.04.2032 (10 years)	EC granted by SEIAA vide letter no. 144-151, dated 03.02.2022 validity of 05 years as per mining plan	Mining plan issued vide letter no. 7535 dated 17.12.2020 valid up to 05 years	Consent granted for one stone crusher along with one mining lease.
18	D S Stone Crusher Dhangumajra Road Damtal Tehsil Indora Distt Kangra HP	5550-54 dated 27.03.2006 valid up to 31.03.2006 (Concurrence (CTE & CTO))	5550-54 dated 27.03.2006 valid up to 31.03.2006 (Concurrence (CTE & CTO))	Last consent was valid till 22.07.2024 & current application for Renewal of Consent to Operate is Under process	Issued vide letter no. 8787 dated 24.11.2025 valid up to 23.02.2026.	Khasra No. 132/1 & 154 measuring 01-45-94 hect. (Pvt. Land/Terrace deposit) executed on 28.11.2020 valid up to 27.11.2025 (05 years)	EC granted by SEIAA vide file no HPSEIAA/2024/1182, dated 19.10.2024 validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 1565 dated 20.05.2021 valid up to 05 years from the execution of mining lease deed	Consent expired & notice issued vide letter no. 5781-83 dated 24.10.2025 for compliance.
19	Jai Shree Hari	Issued vide	Issued vide	RCTO is valid	Issued vide	At Khasra No.	Granted by SEIAA vide	Mining plan	Consent

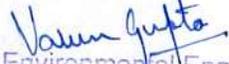
*Vasun Gupta*

Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

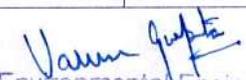
S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF & CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
	Gramudyog Stone Crusher Village Bain Attarian P.O. Kandrori Tehsil Indora Distt Kangra HP(Pb),Town:Bain Attarian	letter no. 16032-36 dated 08.08.2006 valid up to 07.08.2007	letter no. 300-308 dated 02.04.2011 valid up to 31.03.2012	upto 02.05.2026	letter no. 766 dated 03.05.2024 valid up to 02.05.2026.	177/1 measuring 02-94-00 hect. (Pvt. Land/terrace deposit) executed on 01.03.2024 valid up to 29.02.2034 (10 years)	file no. HPSEIAA/2022/937 dated 19.01.2024 valid up 05 or validity of mining plan whichever is earlier.	issued vide letter no. 5959 dated 06.01.2021 valid up to 05 years from the execution of mining lease deed .	granted for one stone crusher along with one mining lease.
20	KK Grit Udyog Village Bain Attarian, P.O. Kandrori Tehsil Indora Distt Kangra HP	Issued vide letter no. 19535-39 dated 10.10.2006 valid up to 09.10.2007	Issued vide letter no. 622-28 dated 07.04.2008 valid up to 31.03.2009	RCTO is valid upto 02.05.2026	Issued vide letter no. 769 dated 03.05.2024 valid up to 02.05.2026.	At Khasra No. 177/2 measuring 02-96-23 hect. (Pvt. Land/terrace deposit) executed on 01.03.2024 valid up to 29.02.2034 (10 years)	Granted by SEIAA vide file no. HPSEIAA/2022/937 dated 19.01.2024 valid up 05 or validity of mining plan whichever is earlier, corrigendum issued vide letter no. 4052-59 dated 16.02.2024 for name change.	Mining plan issued vide letter no. 5936 dated 06.10.2021 valid up to 05 years from the execution of mining lease deed .	Consent granted for one stone crusher along with one mining lease.
21	Jai Shankar Stone Crusher VPO Churpur Tehsil-Indora Distt Kangra HP	Issued vide letter no. 19971-75 dated 13.10.2006 valid up to 12.10.2007	Issued vide letter no. 14451-59 dated 10.10.2008 valid up to 31.03.2009	RCTO is valid upto 31.03.2026	Issued vide letter no. 5580 dated 19.08.2025 valid up to 02.08.2028.	At Khasra No. 2912/2, 2912/1/1 (New khasra no. 5218/2912/1) , 2912/1/2 (new khasra no. 5219/2912/1), 2914, 2914/1/1	Granted by SEIAA vide letter no. 3399 dated 01.10.2015 valid up to 30.09.2022 further extended vide letter no. 1471-78 dated 13.06.2023 validity of	Mining plan issued vide letter no. 2072 dated 02.06.2023 valid up to 05 years from the execution of	Consent granted for one stone crusher along with one

  
 Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF &CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
						(khasra no. 5220/2914/1), 2914/1/2 (New khasra no. 5221/2914/1) measuring 04-85-01 hect. (Pvt. Land/river bed) executed on 04.08.2023 valid up to 03.08.2028 (05 years)	mining plan whichever is earlier.	mining lease deed .	mining lease.
22	Kailash Stone Crusher Village Halley Tehsil Indora Distt Kangra HP	Issued vide letter no. 16967-72 dated 05.12.2015 valid up to 04.12.2016	Issued vide letter no. 8630-34 dated 01.08.2016 valid up to 31.03.2017	RCTO is valid upto 03.10.2026	Issued vide letter no. 9731 dated 15.01.2025 valid up to 03.10.2026.	At Khasra No. 18 & 24 measuring 04-70-99 hect. (Pvt. Land/Terrace deposit) executed on 10.11.2015 valid up to 09.11.2030 (15 years)	Granted by SEIAA vide letter no. 3256 dated 28.09.2015 valid up to 27.09.2022 further extended vide letter no. 708-15 dated 13.01.2023 validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 8642 dated 17.12.2024 valid up to as per letter of intent has been issued on dated 11.12.2015 for the period of 15 years.	Consent granted for one stone crusher along with one mining lease.
23	Shiv Shankar Industries VPO Indora Tehsil Indora Distt Kangra HP	Issued vide letter no. 5934-37 dated 23.06.2016 valid up to	20688-92 dated 03.02.2017 dated 31.03.2017	RCTO is valid upto 16.03.2026	Issued vide letter no. 14552, dated 15.03.2024 valid upto	At Khasra No. 2926/1 and 2927/1 measuring 04-90-35 Hects (Pvt Land/River Bed)	Granted by SEIAA vide letter no. 5207, dated 14.03.2016, further extended vide letter no. 868-875 dated 15.02.2023 valid upto	Mining plan issued vide letter no. 5339, dt: 31.8.2022 for period up to 11.5.2026	Consent granted for one stone crusher along with

  
 Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF & CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
		22.06.2017			14.03.2026	executed on 12.05.2016 valid upto 11.05.2031	05 years or valid up to approved mining plan.		one mining lease.
24	Neelkanth Stone Crusher VPO Barota, Tehsil Indora, Distt Kangra HP	Issued vide letter no. 11747-50 dated 15.09.2016 valid up to 15.09.2017	Issued vide letter no. 23270-74 dated 09.03.2017 valid up to 31.03.2017	RCTO valid upto 30.11.2025	Issued vide letter no. 10183 dated 01.12.2023 valid up to 30.11.2025.	At Khasra No. 1076/2 measuring 04-90-24 hect. (Pvt. Land/river bed) executed on 07.09.2016 valid up to 06.09.2031 (15 years)	Granted by SEIAA vide letter no. 426 dated 30.11.2016, further extended vide letter no. 1748 dated 06.10.2023 valid up to approved mining plan.	Mining plan issued vide letter no. 13772 dated 31.03.2022 valid up to 06.12.2026 valid up to 05 years from the execution of mining lease deed	Consent expired & notice issued vide letter no. 6814-16 dated 31.12.2025 for compliance.
25	Jai Hari Stone Crusher Village Indora Tehsil Indora Distt Kangra HP	Issued vide letter no. 9289-93 dated 28.07.2017 valid up to 27.07.2018	Issued vide letter no. 19717-21 dated 24.01.2018 valid up to 31.03.2018	RCTO is valid upto 06.12.2026	Issued vide letter no. 9417 dated 07.01.2025 valid up to 18.12.2026.	Khasra No. 2886/2, 2905, 2906, 2907, 2884/1, 2885 & 2887/1 measuring 04-66-47 hect. (Pvt. Land/terrace deposit) executed on 08.05.2017 valid up to 07.05.2032 (15 years)	Granted by SEIAA vide letter no. HPSEIAA/2024/1176 dated 19.10.2024 valid up 05 year or validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 9275 dated 03.01.2022 valid up to 06.12.2026 valid up to 05 years from the execution of mining lease deed	Consent granted for one stone crusher along with one mining lease.
26	Jai Maa Chintpurni Stone Crusher	20427-33 dated	12394-98 dated 14.07.2017 valid	Closed	Closed	Closed	Closed	Closed	Closed

  
 Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

S. No.	Name and Address	Grant of CTE vide letter no.	Grant of initial CTO Vide letter no.	Status of current/latest Consent/ RCTO (Valid Till)	Status of Permanent Registration (PMT)	Source of Raw Material as per the Mining Lease granted by the State Geologist	Environmental Clearance granted by SEIAA/MoEF &CC	Mining Plan approved by Geological wing Industries Deptt.	Remarks
	VPO Mand Manjhwa Tehsil Indora Distt Kangra HP	27.01.2016 valid up to 26.01.2017	up to 31.03.2018						
27	Shivam Stone Crusher Village & PO Mand Bhogrwan Tehsil Indora Distt Kangra H.P.	Issued vide letter no. 7379-83 dated 12.06.2018 valid up to 11.06.2019	Issued vide online dated 22.01.2019 valid up to 21.01.2020	RCTO is valid upto 16.07.2027	Issued vide letter no. 610 dated 09.04.2024 valid up to 08.04.2026.	At Khasra No. 17,18,19,23 & 15/1 measuring 04-25-56 Hect. (Pvt. Land/River bed) executed on 17.07.2017 valid up to 16.07.2027 (10 years)	EC granted by SEIAA vide file no HPSEIAA/2015/428 Shivam Stone Crusher/ 1177, dated 28.05.2016 further extended vide file no. HPSEIAA/2015/428 Shivam Stone Crusher/ 732-39, dated 13.01.2023 for validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 1565 dated 20.05.2021 valid up to 28.10.2029 valid up to 05 years from the execution of mining lease deed	Consent granted for one stone crusher along with one mining lease.
28	Hari Om Stone Crusher, Village Mand Bhogrwan, Tehsil Indora, Distt. Kangra, H.P.	Issued vide letter no. 8897-8901 dated 25.07.2017 valid up to 24.07.2018	Issued vide online dated 16.03.2020 valid up to 15.03.2021	RCTO is valid upto 24.05.2026	Issued vide letter no. 3080 dated 17.06.2025 valid up to 24.05.2026.	At Khasra No. 10, 11, 12, 12/1, 59, 63, 62, 74, 76 and 77 measuring 04-92-32 Hect. (Pvt. Land/River bed) executed on 11.04.2017 valid up to 10.04.2032 (15 years).	EC granted by SEIAA vide file no 1098, dated 25.05.2016 further extended vide file no. 764-771, dated 16.01.2023 for validity of mining plan whichever is earlier.	Mining plan issued vide letter no. 5339 dated 31.08.2022 valid up to 11.05.2026 valid up to 05 years from the execution of mining lease deed	Consent granted for one stone crusher along with one mining lease.

*Vijay Gupta*  
 Asstt. Environmental Engineer  
 HP State Pollution Control Board  
 Him Parivesh Bhawan, Dari  
 Dharamshala, Distt. Kangra (H.P.)

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राजपत्र, हिमाचल प्रदेश, 08 दिसम्बर, 2021 / 17 मार्गशीर्ष, 1943

[Authoritative English text of this department notification number Ind-II(F)6-20/2005, dated 01-12-2021 as required under clause (3) of Article 348 of the Constitution of India].

## INDUSTRIES DEPARTMENT

### NOTIFICATION

Shimla-2, the 1st December, 2021

**No. Ind-II (F) 6-20/2005.**—In supersession of the Govt. Notification number Ind-II (F) 6-20/2005 dated 30-4-2011 and in exercise of the power conferred under Sub-Section (2) of Section 26 read with Section 21 (4) of the Mines and Minerals (Development and Regulation) Act, 1957 (Act No. 67 of 1957) and all other powers enabling him in this behalf, the Governor, Himachal Pradesh, is pleased to empower/authorize the following Officers to seize any mineral raised or transported or caused to be raised or transported by any person without any lawful authority, any mineral from any land and for that purpose uses any tool, equipment, vehicle or any other thing for this purpose with immediate effect:—

1. All the Deputy Commissioners in H.P.	In their respective jurisdiction
2. All the Additional Deputy Commissioners in H.P.	--do--
3. All the Sub-Divisional Magistrates in H.P.	--do--
4. All the Executive Magistrates in H.P.	--do--
5. All the Superintendents of Police in H.P.	--do--
6. The Additional Superintendents of Police in H.P.	--do--
7. All the Deputy Superintendents of Police in H.P.	--do--
8. All the Conservator of Forests in H.P.	--do--
9. All the Divisional Forest Officers in H.P.	--do--
10. All the Assistant Conservator of Forests in H.P.	--do--
11. All the Range Officers of Forests in H.P.	--do--
12. All the General Managers, DIC in H.P.	--do--
13. All the Mining Officers in H.P.	--do--

This supersedes all the previous Notifications issued in this behalf.

By order,

R. D. DHIMAN,  
Addl. Chief Secretary (Industries).

उद्योग विभाग

अधिसूचना

शिमला-171 002, 6 दिसम्बर, 2021

संख्या इण्ड-II (बी)2-3/2020.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, इस विभाग की अधिसूचना संख्या उद्योग-II (ख)2-26/95 तारीख 13-11-2000 द्वारा अधिसूचित हिमाचल प्रदेश

[Authoritative English text of this department notification number Ind-II(F)6-20/2005 dated 01-12-2021 as required under clause (3) of article 348 of the Constitution of India].

## INDUSTRIES DEPARTMENT

### NOTIFICATION

*Shimla-2, the 1st December, 2021*

**No. Ind-II (F) 6-20/2005.**—In supersession of the Govt. Notification number Ind-II (F) 6-20/2005 dated 30.4.2011 and in exercise of the power conferred under Sub-Section (2) of Section 26 read with Section 22 of the Mines and Minerals (Development And Regulation) Act, 1957 (Act No. 67 of 1957) and all other powers enabling him in this behalf, the Governor, Himachal Pradesh, is pleased to authorize the following Officers/Officials to make complaints in writing in the Court of competent jurisdiction in respect of any offence punishable under the said Act or any rules made there under, with immediate effect:—

1.	The Director of Industries	Throughout Himachal Pradesh
2.	All the Deputy Commissioner in H.P.	In their respective jurisdiction
3.	All the Superintendent of Police in H.P.	--do--
4.	The State Geologist	Throughout Himachal Pradesh
5.	All the Geologists	--do--
6.	All the Assistant Geologists	--do--
7.	All the Technical Assistant (Geology)	--do--
8.	All the General Managers, DIC in H.P.	In their respective jurisdiction
9.	All the Mining Officers in H.P.	--do--
10.	All the Mining Inspectors in H.P.	--do--
11.	All the Assistant Mining Inspectors in H.P.	--do--
12.	All the Managers, Industries in H.P.	--do--
13.	All the Industrial Promotion Officers in H.P.	--do--
14.	All the Economic Investigator, Industries in H.P.	--do--
15.	All the Extension Officers, Industries in H.P.	--do--
16.	All the Addition Deputy Commissioners in H.P.	--do--
17.	All the Sub-Divisional Magistrates in H.P.	--do--
18.	All the Tehsildars/Naib Tehsildar in H.P.	--do--
19.	All the Additional Superintendents of Police in H.P.	--do--
20.	All the Deputy Superintendents of Police in H.P.	--do--
21.	All Inspectors/SIs/ASIs of Police Department in HP	--do--
22.	All the Divisional Forest Officers in H.P.	--do--

- |     |  |        |
|-----|--|--------|
| 23. | All the Conservator of Forests in H.P.           | --do-- |
| 24. | All the Assistant Conservator of Forests in H.P. | --do-- |
| 25. | All the Range Officers of Forests in H.P.        | --do-- |

This supersedes all the previous Notifications issued in this behalf.

By order,

R. D. DHIMAN,  
Addl. Chief Secretary (Industries).

**ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा, हि0 प्र0**

मुकदमा : इन्द्राज मृत्यु तिथि

पेशी : 09-12-2021

आशा देवी पत्नी श्री उत्तम चन्द, गांव कुल्हाड (मंझग्रां), डाकघर द्रमण, तहसील शाहपुर, जिला कांगड़ा (हि0 प्र0)

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनर्वालोकित 1969 के तहत मृत्यु प्रमाण-पत्र लेने बारे प्रार्थना-पत्र।

उपरोक्त मुकदमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना-पत्र मय ब्यान हल्फिया गुजारा है जिसमें लिखा है कि उसके पुत्र श्री अभिषेक सिंह पुत्र श्री उत्तम चन्द, गांव कुल्हाड (मंझग्रां), डाकघर द्रमण, तहसील शाहपुर, जिला कांगड़ा का देहांत दिनांक 10-03-2020 को महाल कुल्हाड में हुआ है परन्तु अज्ञानतावश इसका इन्द्राज ग्राम पंचायत मंझग्रां के रिकार्ड में दर्ज नहीं हुआ है। प्रार्थिया उक्त मृत्यु तिथि को दर्ज करवाना चाहती है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त मृत्यु तिथि को ग्राम पंचायत मंझग्रां के रिकार्ड में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 09-12-2021 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक 15-11-2021 को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

(Authoritative English text of this Department Notification No. STE-E(5)-2/2021 dated 18-08-2022 as required under clause (3) of article 348 of the Constitution of India)

**Government of Himachal Pradesh  
Department of Environment, Science & Technology**

No. STE-E(5)-2/2021

Dated: Shimla-2,

18-08-2022.

**NOTIFICATION**

WHEREAS, under Section 5 of the Environment Protection Act, 1986(Act No. 29 of 1986), the State Government is empowered to issue direction to implement the directions passed by the Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A No. 360/2015-NGT titled as National Green Tribunal, Bar Association vs. Verinder Singh for recovery of compensation on account of damage caused to the environment and ecology due to illegal mining;

WHEREAS, the Hon'ble NGT in Para 25 of its above Order dated 26.02.2021 has directed Central Pollution Control Board (CPCB) that the scale of compensation calculated with reference to Approach- II mentioned in the Expert Committee Report dated 30.01.2020 be adopted by all States/UTs and that the compensation be recovered in compliance to the said order and the recovered compensation may be kept in separate account and utilized for restoration of environment by preparing an appropriate action plan under the directions of Environment Secretary with the assistance of such individual institutions as may be considered necessary. However the quantum of compensation calculated with this approach for recovery of the loss caused due to illegal mining has to be determined by the State on case to case basis and by assessing the damage done to the environment at the site;

WHEREAS, the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, Government of India vide letter No. CPCB/IPC-II/NGT-O.A (360/2015)/2021/2039, dated 11.06.2021 has directed the State Govt., in compliance of the aforesaid directions of the Hon'ble NGT and in exercise of powers conferred by section 5 of the Environment Protection Act, 1986, to evolve an appropriate mechanism for assessment and recovery of compensation in all the Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan.

AND NOW THEREFORE, in view of above observations and the directions passed in para 25 of the Hon'ble NGT Order dated 26.02.2021 and in exercise of the powers conferred under section-5 of the Environmental Protection Act, 1986, the Governor of Himachal



Pradesh is pleased to devise an appropriate mechanism for assessment and recovery of compensation in all Districts of the State as follows:-

1. The overall responsibility to check illegal mining, to punish the offenders, to draw plans for prevention of illegal mining and take any further steps in this direction shall vest with the District Administration, who shall be assisted by the Superintendent of Police, the District Mining officer(s), the Forest Department and also the Departments/institutions like JSV, HPPWD, HPSIDC, Deputy Director Industries, the Block Development Officer(s) and any other Department/ Office/Authority at the District level as deemed fit by the District Magistrate or any other officer authorized in this behalf by him.
2. In order to ascertain the amount and quantity of damage done to the environment and ecology by the illegal miners or any such offenders who are in violation of any order or legislation or rule dealing with illegal mining, a Committee under the Sub-Divisional Magistrate shall ascertain the amount of damage caused to the environment by the act of such persons and cause the same to be recovered.
3. The Sub Divisional Magistrate shall first ascertain the identity of illegal miners and then seek the assistance of Mining Officer, PWD, BDO, Forest Department and the Police to calculate the damage done to environment and ecology as per the Approach II as directed by the Hon'ble NGT vide Order dated 26-02-2021 in the above tilted case. For the sake of clarity the Approach II along with other seizures and release of vehicles is explained in ANNEXURE-I.
4. For the recovery of damage done to the ecology and environment, a notice of calling the perpetrators to deposit the environmental compensation shall be issued by the Sub-Divisional Magistrate to such persons involved in illegal mining.
5. If the perpetrators fail to deposit the said amount, the Sub-Divisional Magistrate has the power to use any means including attachment of property or declaration of such amount as arrears of land revenue.
6. A State level Nodal account shall be opened by the Director, Environment, Science & Technology Department which shall be used to deposit the amount recovered as compensation from the illegal mining activities. The Director, Environment, Science & Technology with the assistance of such Agencies as deemed fit shall utilize this amount for restoration of the damage caused to environment as a result of such illegal activities. The amount recovered from a particular area/site shall be used for restoration activities in that area only or in its immediate vicinity having direct environmental effect. For this



purpose, the plan for restoration shall be got made by the Sub-Divisional Magistrate with the assistance of BDO, PWD, JSV, HPSIDC, Forest or any other Agency deemed fit. The same shall be submitted along with amount needed to the Director, Environment, Science & Technology for approval. The amount shall not exceed the compensation so collected. Whatever amount is left at the disposal of the Director, Environment S&T after spending on these plans shall be used for other ecological or conservation activities within the State in consultation with the State Government.

In the event of failure to comply with the directions passed by the Hon'ble NGT the concerned individual(s)/institution(s) shall be liable for non-compliance.

By Order

**Prabodh Saxena**

Addl. Chief Secretary (Env.,S&T) to the  
Government of Himachal Pradesh

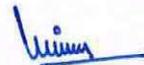
Endsts. No. STE-E(3)-2/2021

Dated:Shimla-2

18-08-2022.

**Copy forwarded to the following for information & necessary action:-**

1. All the Administrative Secretaries to the Government of Himachal Pradesh, Shimla-171002.
2. The Pr. Chief Conservator of Forest, H.P Shimla-171001.
3. All the Heads of Departments, Himachal Pradesh.
4. The Engineer-in-Chief, PWD, Shimla -171002.
5. The Engineer-in-Chief, Jal Shakti Vibhag, Shimla -171005.
6. The Member Secretary, HP State Pollution Control Board, Shimla-171009.
7. All the Deputy Commissioners, Himachal Pradesh.
8. All the Superintendents of Police, Himachal Pradesh.
9. The Director, Department of Industries, Himachal Pradesh, Shimla-171001.
10. The Director, Environment, Science & Technology Deptt., Himachal Pradesh, Shimla-171001
11. Guard file.



**(Satpal Dhiman)**

18-8-2022

Additional Secretary (Env., Sci., & Tech.) to the  
Government of Himachal Pradesh

**ANNEXURE-I**

**Recovery of compensation and other penalties for release of vehicles/equipment as per Order passed by the Hon'ble National Green Tribunal in O.A No. 360/2015-NGT Bar Association vs. Verinder Singh dated 19.02.2020.**

The Hon'ble NGT considering the practical difficulty has modified its orders vide Order dated 19.02.2020 and has directed that the amount of compensation for the damage to the environment shall be charged as under:-

<b>Sr.No.</b>	<b>Category of vehicle</b>	<b>Penalty amount</b>
1.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	4 lacs
2.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	3 lacs
3.	For the remaining Vehicles older than 10 years/equipments/excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	2 lacs
<b>Note-I:</b> On repetition of the offence by the same vehicle/equipment, Order dated 05.04.2019 will be applicable		
<b>Note-II-</b> The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicles may be confiscated and auctioned.		

**APPROACH - II** is demonstrated by following formula as under:-

Till such time as data and information for a comprehensive NPV is worked out in a site specific manner to account for all (or at least the major) ecological damages, a simplified NPV, proxied on the market value of the illegally extracted amount may be computed. In this case the NPV approach would imply that the total benefits from the activity of sand mining (as represented by the market value of the extracted amount) be deducted from the total ecological costs imposed by the activity. In the absence of data on benefits and costs separately, we recommend a modification of the formula as shown below:

**Total Benefits (B) = Market Value of illegal extraction: D**  
**Total Ecological Costs = Market Value Adjusted for risk**  
**factor: D \* RF**

For present purposes, it is assumed that the Benefits would accrue only in the first year (in which the extraction of the illegally mined material takes place), while the ecological Costs would continue to be felt over a period of time. NPV is to be calculated for a period of 5 years on the net value,  $\Sigma (C-B)$ , at a discount rate ranging from 8%-5%, varying in inverse with the risk factor. Thus, where the highest risk factor (say 1) is applicable, the discount rate applicable would be the lowest (say 5% in this case)."

Table				
Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.0
Discount	8%	7%	6%	5%

### Compensation Charge - explicit accounting of NPV

Market Value of Illegally Mined Material (D)                      5000\*400 = 2000000/-  
 Annual Value of Foregone Ecological Values                      D\*RF = 2000000/-

- Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 years)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$= \frac{2000000}{(1+0.05)^1} + \frac{2000000}{(1+0.05)^2} + \frac{2000000}{(1+0.05)^3} + \frac{2000000}{(1+0.05)^4} + \frac{2000000}{(1+0.05)^5}$$

$$= \text{Rs. } 86,58,953/-$$

- Net Present Value (after netting out market value of illegally mined material) - i.e., Total Compensation to be levied

$$= NPV = PV - D$$

$$= \text{Rs. } 66,58,953/-$$

Compensation Charge in above case:

**Approach 2**  
 (explicit accounting of NPV) @ 5% discount rate and over 5 years  
**Rs. 66,58,953/-**



**ILLUSTRATION NO.1**

Let us say that in Shimla district 50 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs.300. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer(s). The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

**D= market value of illegal mined mineral x illegal mined material**

**RT= D x Risk factor.**

**r =discount.**

**t = time ( i.e 5 years)**

**RF = risk factor determined by the table as Moderate i.e .50**

**Therefore, the r (discount) is 7% .i.e .07.**

**Illegal mined material =50 tons.**

**Market value of illegal mined material = 300 per ton (pith mouth value which is to be determined by the mining wing)**

$(D+RT) = D \times RF$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$(D+RT) = D \times RF$

**D= market value of illegal mined mineral x illegal mined material .**

RF= Mild	Moderate	Significant	Severe
.25	.50	.75	1

$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$

Illegally mined material = 50 tons

Market value = Rs.300 per ton (pit mouth value)

i.e D = **market value of illegal mined mineral x illegal mined material**

= 300 x 50 = Rs.15000

RF= risk factor adopted is Moderate.

Annual value of forgone ecological values = D x RF (risk factor)

= 15000 x .50(moderate)

=Rs.7, 500.

Present value of forgone ecological value (PV) = 7% discount for moderate (r)

$$\begin{aligned}
 PV &= \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t} \\
 \text{i.e.} & \frac{(7500)}{(1+0.07)^1} = 7,009.34 \text{ (first year)} \\
 & \frac{(7500)}{(1.07)^2} = \frac{7500}{1.15} = 6,521.73 \text{ (second year)} \\
 & \frac{(7500)}{(1.07)^3} = \frac{7500}{1.22} = 6,147.54 \text{ (third year)} \\
 & \frac{(7500)}{(1.07)^4} = \frac{7500}{1.31} = 5,725.19 \text{ (fourth year)} \\
 & \frac{(7500)}{(1.07)^5} = \frac{7500}{1.40} = 5,357.14 \text{ (fifth year)}
 \end{aligned}$$

$$7,009.34 + 6,521.73 + 6,147.54 + 5,725.19 + 5,357.14 = 30,760.94.$$

**Rs. 30,760.94. to be recovered as compensation against illegal mining.**

*Note: The quantity and value of illegally mined material used for illustration-1 as above are hypothetical and are only used to bring clarity.*

### **ILLUSTRATION NO. 2**

Let us say that in Una district 70 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs 400. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer. The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

**D= market value of illegal mined mineral x illegal mined material**

**RT= D x Risk factor.**

**r =discount**

**t = time ( i.e 5 years)**

**RF = risk factor determined by the table as Severe i.e .1**

*Min*

Therefore, the r (discount) is 5% .i.e .05.

Illegal mined material =70 tons.

Market value of illegal mined material = 400 per ton (pith mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

D= market value of illegal mined mineral x illegal mined material .

RF= Mild	Moderate	Significant	Severe
.25	.50	.75	1

$$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$$

Illegally mined material = 70 tons

Market value = Rs.400 per ton (pit mouth value)

i.e D = market value of illegal mined mineral x illegal mined material

$$= 400 \times 70 = \text{Rs.}28,000$$

RF= risk factor adopted is Severe.

Annual value of forgone ecological values = D x RF (risk factor)

$$= 28,000 \times 1 \text{ (moderate)}$$

$$= \text{Rs } 28,000.$$

Present value of forgone ecological value (PV) = 5% discount for severe (r)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$\text{i.e } \frac{(28,000)}{(1+.05)^1} = 26666.66 \text{ (first year)}$$

$$\frac{(28,000)}{(1+.05)^2} = \frac{28000}{(1.10)} = 25454.54 \text{ (second year)}$$

$$\frac{(28000)}{(1.05)^3} = \frac{28000}{(1.16)} = 24,137.93 \text{ (third year)}$$

$$\frac{(28000)}{(1.05)^4} = \frac{28000}{(1.22)} = 22,950.81 \text{ (fourth year)}$$

$$\frac{(28000)}{(1.05)^5} = \frac{28000}{1.28} = 21,875.00 \text{ (fifth year)}$$

*Handwritten signature*

$$26666.66^1 + 25454.54^2 + 24,137.93^3 + 22,950.81^4 + 21,875.00^5 = \text{Rs. } 1, 21,084.94.$$

**Rs. 1, 21,084.94 to be recovered as compensation against illegal mining.**

*Note: The quantity and value of illegally mined material used for illustration-2 as above are hypothetical and are only used to bring clarity.*

### **ILLUSTRATION NO 3**

The SDM of the let's say XYZ, Sub-Division area received information that about six persons with their equipment and vehicles are digging at point A, situated near river B. The SDM shall seek the assistance of the Police immediately and reach the site along with officer(s) of the Mining Department. He shall immediately identify the illegal miners with the help of the Police and confiscate their machinery. The machinery shall be kept in the custody of the local Thana. The videography of the spot be done alongwith the statements of village Revenue Officer and responsible persons from the Panchayat or the *Lumberdar* be recorded.

The SDM shall get the damage caused to the ecology and environment assessed by the officers of the Mining Department who, if need be, shall be given assistance by the PWD, Forest Department, Block Development Officer (BDO), or the Revenue Officials. For the purpose of the calculations of damage caused to the ecology and environment Approach-II shall be applied for which the Mining Officer or his representative shall be competent. Once calculations are done by the Mining Officer the same shall be conveyed to the offenders by way of notice, delivered as per routine practices of delivery of notices. A time period of 15 days shall be given to the offenders to deposit the Environment Compensation failing which the same shall be recovered by way of arrears of land revenue.

For the recovery of Environment Compensation the SDM may use other practices like cancellation of the Government contracts, blacklisting for future participation in tenders, etc. as per the content and situations. Only after the said Environment Compensation has been deposited, the vehicles and the machinery used in illegal mining shall be released.



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